

SLP(C)No. 17372 OF 2002
ITEM No.32

Court No. 7

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.17372/2002

(From the judgement and order dated 20/02/2002 in SA 64/02
of The HIGH COURT OF ALLAHABAD AT LUCKNOW)

STATE OF U.P.

Petitioner (s)

VERSUS

SHRAMIK UNION KRISHI KARMACHARI SABHA

Respondent (s)

(With prayer for interim relief & office report)

Date : 25/07/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) M/s Pramod Swarup, Pareena Swarup,
Praveen Swarup, Advs.

For Respondent (s) M/s Tehmna Punwani, Rakhi Ray,
Bina Gupta, Vanita Bhargava, Advs.

UPON hearing counsel the Court made the following

O R D E R

Counter affidavit may be filed within one week, rejoinder, if any, within three weeks thereafter. List thereafter.

[Naresh Kumar]
Court Master

[VP Tyagi]
Court Master